

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 638 of 2020

In the matter of:

Alok Kumar Kuchhal
Erstwhile Interim Resolution Professional **....Appellant**

Vs.

Charming Apparels Pvt. Ltd. & Ors. **....Respondents**

Present

For Appellant: **Mr. Alok Kumar Kuchhal, Advocate.**
For Respondents: **Mr. Abu John Mathew, for (CoC HDFC) (R-5A).**
Mr. Gaurav Srivastava, for R-5b.
Ms. Heerika Shukla, for R-6.
Mr. Siddharth Chechani, for R-7.

ORDER
(Virtual Mode)

16.03.2021: Today when the case was called out, Mr. Abu John Mathew appears for Respondent ('HDFC Bank') and submitted that in terms of the Order dated 17.02.2021, he has informed ('HDFC Bank') and requires further time to consider how the remaining amount is to be paid.

Learned Counsel for 'Kotak Mahindra Bank' submitted that as far as his instruction there is provision for Contingency Fund in the Resolution Plan and remaining amount should be paid form the Contingency Fund.

In order to enable the Counsel for the 'HDFC Bank' to take instructions in the matter.

List this matter under the same heading on **14th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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